

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**ORIGINAL APPLICATION NO.147 OF 2014**

**IN THE MATTER OF:**

**LEGAL AID COMMITTEE NGT BAR ASS. ....Applicant**

**Versus**

**Ministry of Environment Forest &  
Climate Changes & Ors. ....Respondents**

**And In the Matter of:**

**Ministry of Environment, Forest &  
Climate Change .....Applicant**

**Versus**

**Legal Aid Committee NGT Bar Association ..... Respondent**

**NDOH- 27.05.2019**

**INDEX**

<b>S.N</b>	<b>Particulars</b>	<b>Page Nos.</b>
1.	<b>ACTION TAKEN REPORT</b>	<b>1-8</b>
2.	<b>ANNEXURE – R1 COPY OF THE MINUTES OF MEETING DATED 20.11.2018</b>	<b>9-13</b>
3.	<b>ANNEXURE – R2 COPY OF THE MINUTES OF MEETING DATED 22.02.2019</b>	<b>14-15</b>
4.	<b>ANNEXURE – R3 COPY OF THE MINUTES OF MEETING DATED 12.04.2019</b>	<b>16-19</b>
5.	<b>ANNEXURE – R4 COPY OF THE NGT ORDER DATED 12.04.2019</b>	<b>20</b>
6.	<b>ANNEXURE – R5 COPY OF THE D.O. LETTER TO GOVERNMENT OF HARYANA DATED 24.04.2019</b>	<b>21</b>
7.	<b>ANNEXURE – R6 COPY OF THE D.O. LETTER TO GOVERNMENT OF UTTAR PRADESH DATED 24.04.2019</b>	<b>22</b>

8.	ANNEXURE – R7 COPY OF THE D.O. LETTER TO GOVERNMENT OF RAJASTHAN DATED 24.04.2019	23
9.	ANNEXURE – R8 COPY OF THE D.O. LETTER TO GOVERNMENT OF DELHI DATED 24.04.2019	24
10.	ANNEXURE – R9 COPY OF THE D.O. LETTER OF GOVERNMENT OF RAJASTHAN DATED 29.04.2019	25
11.	ANNEXURE – R10 COPY OF STATUS REPORT OF SHRINKAGE FROM GOVERNMENT OF N.C.T DELHI DATED 02.05.2019	26-43
12.	ANNEXURE-R11 COPY OF E-MAIL COMMUNICATION SENT TO GOVERNMENT OF UTTAR PRADESH DATED 24.05.2019	44
13.	PROOF OF SERVICE	

**PLACE: NEW DELHI**

**DATE: COUNSEL FOR RESPONDENT NO.1**

**K.K.SINGH,ADVOCATE**  
**130, POCKET-2,DDA FLATS**  
**SECTOR-11, DWARKA, NEW DELHI-110075**  
**Ph: 9891416768**  
**Email: [kksingh.vas@gmail.com](mailto:kksingh.vas@gmail.com)**

IN THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.147 OF 2014

IN THE MATTER OF:

LEGAL AID COMMITTEE NGT  
BAR ASSOCIATION.

..Applicant

Versus

Ministry of Environment Forest &  
Climate Changes & Ors.

..Respondents

ACTION TAKEN REPORT ON BEHALF OF MINISTRY  
OF ENVIRONMENT, FOREST AND CLIMATE CHANGE



GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND  
CLIMATE CHANGE

1

**ACTION TAKEN REPORT:**

1. That the Hon'ble Tribunal vide order dated 07.08.2018 directed this Ministry to constitute a committee under the Chairmanship of Secretary, MoEF&CC inter alia on the question "*whether the Sub-regional Plans of the States are consistent with the Regional Plan statutorily prepared by the National Capital Region Planning Board (NCRPB). If not, what steps are required to be taken*".
2. That on 25.09.2018, this Ministry filed a Review Application No. 41/2018 to review the above stated order of the Hon'ble Tribunal.
3. That on 04.10.2018, the Hon'ble Tribunal dismissed the review application stating that "*MoEF&CC was made nodal agency after due consideration of the submissions and for effective monitoring of the work of delineation of NCZ having regard to the fact that the primary consideration for the exercise is to ensure safeguard of the environment in respect of which the apex body is MoEF&CC*".
4. That on 25.10.2018, this Ministry constituted the committee in light of the direction of the Hon'ble Tribunal.
5. The first meeting of the committee was held on 02.11.2018 in Indira Paryavaran Bhawan, JorBagh Road, New Delhi, under the Chairmanship of DGF&SS, MoEF&CC and the following decisions were taken:
  - a. *The states should examine the reported shrinkage in area of NCZ and report the same with reasons to this Ministry by 30.11.2018.*
  - b. *The following officials of the Centre and states shall be co-opted in the next meetings:*
    - i. *Member Secretary, NCRPB*
    - ii. *Vice Chairman, DDA*
    - iii. *DG, Town and country Planning, Govt of Haryana*
    - iv. *Official from Planning Board, Government of NCT of Delhi*
    - v. *Official from Department of Housing & Urban Planning, Govt of UP*

  
24/11/2018

*The second meeting of the Committee will be held in the first week of December, 2018. Copy of the minutes of the meeting dated 02.11.2018 is annexed as R1.*

6. That the report on shrinkage in area of NCZ has been submitted by two states namely Rajasthan and Haryana only. Subsequently in response to the decision in the first meeting, both the States, Rajasthan and Haryana reported that the shrinkage, as pointed out by NCRPB, is largely due to the interpretation of satellite image.
7. That A sub-committee level meeting was held in MoEF&CC under the chairmanship of IGF (FC), MoEF&CC on 21.02.2019. The meeting was attended by representatives from the states of Haryana and Uttar Pradesh. The submissions made by the representatives of the State of Haryana and State of Uttar Pradesh are as follows:

#### **State of Haryana**

They have constituted a committee involving representative from MoEF&CC, NCRPB and official from their State Govt. which will be carrying out ground truthing exercise of NCZ in order to ascertain the actual area under Natural Conservation Zone. As the state submitted a report w.r.t to the shrinkage of NCZ vide its letter No. memo no. CCP (NCR)/271 (Vol.II)/2019/7/3/2019 dated 01.02.2019 stating that the shrinkage, as reported by NCRPB, is largely due to the interpretation of satellite image. The ground truthing exercise will resolve and find out how much actual shrinkage of NCZ is therein the State of Haryana.

#### **State of Uttar Pradesh**

The representative from Uttar Pradesh stated that the report w.r.t. the shrinkage of NCZ as asked by MoEF&CC has already sent to their State Govt. for approval and finalization. Their stand will have which they have taken in previous meeting held under the Chairmanship of DGF&SS,

 24/10/2019

MoEF&CC, on 02.11.18 regarding the recorded of shrinkage with respect to Revenue record and SRP of UP on already approved by NCRPB.

**Copy of the minutes of the meeting dated 21.02.2019 is annexed as R2.**

8. That thereafter on 28.03.2019, second meeting of Committee was held under the Chairmanship of Secretary, MoEF&CC at Indira Paryavaran Bhawan, JorBagh Road, New Delhi, 110003, which was attended by the officials/representatives of MoEF&CC, MoHUA, NCRPB, NRSC, Central Pollution Control Board, Government of Haryana, Government of Delhi, and Government of Uttar Pradesh. No official/representative from the Government of Rajasthan had attended the meeting.

9. That the committee observed following:

i. The representative from Haryana stated that 70% of the ground truthing exercise has been completed in their State. Out of nine districts ground truthing has been completed in five districts namely Jhajjar, Palwal, Panipat, Mewat and Rohtak. In the remaining four districts i.e. Gurgaon, Sonipat, Rewari and Faridabad, the work is in progress. It was also informed that they will complete the ground truthing exercise for all the nine districts and will submit the report along with reasons for shrinkage of NCZ by 15.04.2019.

ii. The committee after hearing from the representatives of NCRPB, Government of Delhi and Uttar Pradesh made the following decision:  
“All the Constituent States have to submit their respective reports on the following points:

- a. How much area was under NCZ in the Year 1999 as per NRSC report?
- b. How much area is under NCZ as per actual ground truthing?
- c. Difference in area (shrinkage) and reasons for the same.

iii. All the constituent states were requested to submit the above report to MoEF&CC by 15<sup>th</sup> April 2019 positively.

*[Handwritten signature and date]*  
24/03/2019

iv. Thereafter, the report will be shared with NCRPB for its further action including consultation with NRSC, if required.

v. It was also decided that considering the ongoing election process the Ministry may seek additional time from Honble NGT for filing the final affidavit. Copy of the Minutes of the meeting dated 28.03.2019 is **annexed as R3.**

11. The matter was also listed in Hon'ble NGT on 12.04.2019, during which as directed by Hon'ble NGT, IGF(FC) made a personal appearance and submitted that the States have assured to submit their respective reports based on ground truthing by 15.04.2019. Hon'ble NGT allowed one month time to submit the report and the matter will be listed on 27.05.2019. **The court Order is annexed as R4.**

10. That after not receiving any response from any of the constituent States, a DO letter dated 24.04.2019 was sent to all the Chief Secretaries of these states from the Secretary, MoEF&CC, requesting them to furnish their report latest by 30.04.2019. The copy of the letters dated 24.04.2019 are **annexed as R5, R6, R7 & R8.**

11. That it is to submit here that till date, still no response has been received from any of the constituent States except from Chief Secretary of Rajasthan and from PCCF&HoFF Delhi which are as:

i. Chief Secretary, Rajasthan vide its DO No. TPR/NCR/NCZ/I/17/475 dated 29.04.2019 informed that shrinkage detected by NCRPB seems largely due to interpretation of Satellite images. Further it is also informed that as no shrinkage in NCZ area was found in locations (where the variations were observed) provided by NCRPB and the variation seems largely due to interpretation of satellite images and the State is in the view that carrying out the task of ground truthing at this stage does not appear to be required. Copy of the letter is **annexed as R9.**

 24/05/2019

ii. PCCF&HoD, New Delhi vide letter no. F.No. 8(352)/Forest/plg/2012-13/Vol-III/Pt-A/3333 dated 02.05.2019 forwarded the status report regarding the variation of Natural Conservation Zone (NCZ) in NCT of Delhi as received from DDA. Further informing that the land under NCZ is under the jurisdiction of different departments and process of ground Truthing is in progress, the precise area change can be furnished once ground truthing is over. It is also informed that by NCT of Delhi

a. As a result of the ground truthing, it was observed that many of the sites identified at NCZ by NRSC fall on already built-up area and therefore it was communicated to NCRPB that it may not be possible for DDA to indicate all the 156 sites as NCZ. However, where ever possible available sites can be shown as "Recreational", under established hierarchy of green spaces in the MPD-2021. It was also communicated to NCRPB vide letter dated: 02/06/16 that wherever feasible both legally and physically as per site conditions, change of land use of sites will be carried out by DDA as now most of the area has been transferred to local bodies and they are now the land owning agencies, therefore a request has to come from local bodies and they have to be involved for such demarcations and land use change.

b. As the information relating to NCZ boundaries was not on vector/ digital format, images provided by NCRPB are also not geo-referenced, digitized therefore tentative superimposition has been done on the MPD-2021 landuse map. It is further to state that MPD-2021 land use map is also not on vector/digital format. Therefore, the accuracy of the extent of land uses falling inside the NCZ boundaries is questionable and cannot be provided with exact percentages. However, the same is tentatively earmarked in the consolidated report submitted by DDA for all the pockets w.r.t MPD & ZDPs as mentioned above and submitted to NCRPB in the year 2016.

c. NCZ as marked by NRSC and supplied by NRSC in the year

Handwritten signature and date: 24/05/2019

2012 when compared to 1999 satellite images showed variation (reduction/shrinkage) of -15 %. When analysed at DDA by in-house vectorisation of the year 2005 and year 2012 data, it was observed that the figures shared by NRSC/NCRPB is not same.

d. As explained in above point a & b above the variation is attribute to the fact that the information relating to NCZ boundaries was not on vector/ digital format, images provided by NCRPB are also not geo-referenced, digitized therefore tentative superimposition has been done on the MPD-2021 land use map. It is further to state that MPD-20121 land use map is also not on vector/digital format. Therefore, the accuracy of the extent of land use falling inside the NCZ boundaries is questionable and cannot be provided with exact percentages.

e. The Natural Conservation Zones (NCZ) as marked by NRSC and supplied by NCRPB in the year 2012 is not the only environmentally sensitive areas w.r.t Delhi. Large and small environmentally sensitive areas are spread across Delhi which are well incorporated in the Master Plan for Delhi 2021 under "Recreational" Land use. Some of these missed out NCZ areas by NRSC those need conservation and preservations have to be verified by Forest Department. GNCTD and by other agencies looking after the ground water recharge areas and water bodies, lakes etc in the state government. These departments are better placed to comment on the actual shrinkage if observed in forest land, water bodies waste land and ground water recharge areas. Also all the concerned departments and ULB's have to be involved as DDA is not the implementing agency.

f. The variation is also due to built-up that came up in the NCZ areas which are unauthorized in nature and is to be seen and monitored by land owning agencies/urban local bodies as implementation of the plan is the prerogative of concerned departments of the state government.

g. The reason for this variation in Natural Conservation Zone areas as marked by NRSC and supplied by NCRPB could also be attributed to two factors, one being the discrepancy in the NCZs area consideration on the satellite imaginary by NRSC and

*Amrinder Singh*  
24/05/2024

second that the proposal of NCZs was not there at the time of preparation and notification of ZDPs. The requisite revision of MPD and ZDPs under MPD 2041 preparation will ensure incorporation of possible NCZ areas as per ground realities along with other environmentally sensitive areas under the regular category of the land use of Master Plan for Delhi.

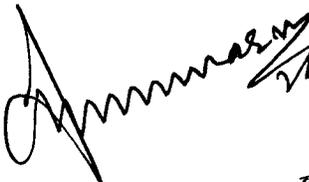
- h. DDA is also in the process of signing a MoU with Survey of India (SoI) for procuring latest satellite image based GIS base map for Delhi (June 2018 vintage) for preparing its Master Plan for Delhi 2041. All the natural features including environmentally sensitive areas such as Aravalli ranges, forest areas, rivers, lakes, wetlands, water bodies and ground water recharging areas will be given utmost consideration in the master plan preparation process as it has been the mandate of DDA for balanced for development of the city. It is pertinent to mention that one of the major thrust of the Master Plan for Delhi 2041 will be 'Environment' and its allied sectors. This report is **annexed as R10**.

14. That after lot of efforts made to obtain response from the states, reply from Rajasthan & Delhi only has been received. It has been informed by the Govt. of Haryana that due to the Lok Sabha General Elections, the officers incharge were under-going election trainings and duties. The concerned official has also informed that interim report has already been prepared and is pending for approval from the competent authority and has assured that the report will be submitted to this Ministry very soon.

15. That the representative from Govt. of Uttar Pradesh informed that the report has been finalized by NCR Cell U.P and has been forwarded to Town and Country Planning Department, UP for approval, that once approved, the same will be submitted to this Ministry.

16. That it is also submitted that Ministry has been making all efforts to pursue the matter with the States particularly Haryana and Uttar Pradesh to get the reports. Even the matter is being pursued telephonically with Secretary, Urban Affairs of the concerned States. An E-mail communication has already been sent to the states to expedite the submission of desired report by the State. Copy of the E-mail conversation is annexed as **R11**.

17. That in view of above one time opportunity to be given to the concerned states to submit their respective reports within one month so that the ministry can file the final report before the Hon'ble Tribunal.

  
24/05/2019

(श्रावण कुमार वर्मा)  
(SHRAWAN KUMAR VERMA)  
उप वन महानिरीक्षक  
Dy. Inspector General of Forests  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

F.No.11-184/2016-FC (pt.)  
Government of India  
Ministry of Environment, Forest & Climate Change  
(FC Section)

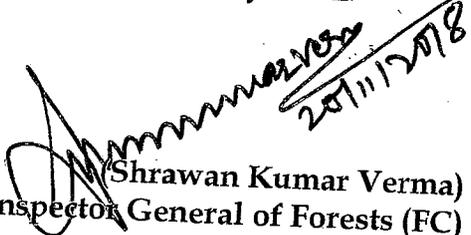
Indira Paryavaran Bhawan  
Aliganj, Jor Bagh Road  
New Delhi-1100 03  
Dated: 20<sup>th</sup> November, 2018

**OFFICE MEMORANDUM**

**Sub:** Minutes of Meeting held on 2<sup>nd</sup> November 2018, in pursuance of order of Hon'ble NGT, with regard to conformity of SRPs with the RRP-21 of NCRPB.

I am directed to enclose herewith a copy of the minutes of meeting held on dated 02.11.2018 at 12:00 hrs under the chairmanship of DGF & SS in Krishna Conference Hall, in pursuance of order of NGT dated 07.08.2018 for your information and necessary action.

**Encl:** as above

  
(Shrawan Kumar Verma)  
Dy. Inspector General of Forests (FC)

**Distribution:-**

1. All officials attended this meeting
2. PPS to Secretary of MoEF & CC, New Delhi
3. PPS to DGF & SS, MoEF & CC, New Delhi,
4. PPS to ADGF (FC), MoEF & CC, New Delhi.
5. PS to IGF (FC), MoEF & CC, New Delhi.
6. Guard file.

**Minutes of Meeting held on 2<sup>nd</sup> November 2018, in pursuance of order of Hon'ble NGT, with regard to conformity of SRPs with the RRP-21 of NCRPB**

The First meeting of the committee constituted in pursuance of the order of Hon'ble NGT, dt. 07.08.2018 was held in Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, under the Chairmanship of DGF&SS, MoEF&CC, on 02.11.18.

The list of officials attended, is annexed.

NCRPB Committee constituted as per Hon'ble NGT, Principal Branch, Delhi was held on 02.11.2018 at 12:00 hrs in Krishna Conference Hall and chaired by the DG&SS. The following were discussed:

1. NCRPB takes all decisions only after due consultation with the participating states. He also stated that the revised Regional Plan of NCR-2021 was adopted after detail consultation and agreement of all the participating States i.e. UP, Rajasthan, Haryana and Delhi UT, and addressing the concerns of the participating states. The following issues were discussed before preparation of revised Regional Plan:

- a. The Regional Plan-2021(RP-2021) for NCR was notified in 2005. Chapter-17 of the RP-2021 puts forward provisions for Natural Conservation Zones (NCZ) in NCR. NCZ includes Forests & Sanctuaries, Water Bodies & Wetlands, Ground Water rechargeable areas, Aravalli's & Wastelands including Gullied Land, Salt affected Land, Waterlogged, Barren, Rocky Areas and River Sand.
- b. Regarding NCZ, the Board in its Special Meeting held on 25.04.2014, decided the following:  
*"NCZ in NCR be delineated by each participating State based on detailed ground truthing, along with verification of State revenue records. This exercise should be carried out by a team of Officers consisting of NRSC, participating State Governments and NCRPB within 30 days. Thereafter, the SRPs would stand amended."* But none of the participating states submitted the report so far.
- c. In the same meeting, the Board also delegated power to Member Secretary, NCRPB for issuing notice under Section 29(2) of NCRPB Act, 1985 for violations of RP-2021.
- d. It was also informed that the clarifications, particularly in respect of definition of terms such as, Aravalli, Forests etc have already been given. Based on the progresses made by the states since 2014, request of NCRPB to revise/ the SRP (being pursued since 2014) should be responded to. It was also informed that, in case of any further

clarification/confusion related to NCZ and issues related to Forest & Environment, the State Forest Department may also be consulted.

2. NCRPB in conjunction with NRSC had carried out land use change analysis of the NCZ and found variations (shrinkage) in NCZ while comparing Satellite imageries pertaining to year 1999 (input to RP-2021, notified in 2005) and year 2012 (input to draft revised RP-2021). The shrinkage observed in Natural Conservation Zone (NCZ) is as follows:
 

i. Haryana sub-region -	25.97%
ii. NCT-Delhi -	15.43%
iii. Uttar Pradesh sub-region -	43.88%
iv. Rajasthan sub-region -	11.18%
3. The shrinkage in NCZ area was one of the issues which has been challenged in NGT and same was deliberated in the meeting. The notification issued by the MOEF&CC in 1992 regarding the Aravali was for specific case (it covers the districts of Gurugram of Haryana and Alwar of Rajasthan only). However, NCRPB has decided to extend the criteria in the 1992 notification to be applicable to entire NCR for identification and delineation of Aravalis in all the participating states.
4. Inputs were provided by MoEF&CC in Chapter 14 and 17 of NCR-2021 plan and suggestions were incorporated in the plan.
5. The Participating States were supposed to delineate the NCZ as per terms of Reference (TOR) issued on 12.08.2014.
6. The logic behind the reduction in area of NCZ has to be reconciled by participating States.
7. The official from NRSC informed that the areas were designated after discussions and agreement with all the participating states.

The views of other participants in the Meeting are:

**A. NRSC (Shri C.S. Jha)**

- a) He requested that a meeting should be held with all the state representatives.
- b) Member Secretary NCRPB should also be included
- c) 'NCZ' definition should be redefined and whether agricultural land should be included or not (what areas should be considered in NCZ).

**B. Rajasthan (Shri R K Vijyavargia, Chief Town Planner)**

- a) As per the revenue record no shrinkage has happened (land is available).
- b) Shrinkage may be due to the unauthorized developmental activities.
- c) Earlier agricultural land was also included in green cover.
- d) Unauthorized mining is going on in NCZ area.

**C. Uttar Pradesh (Shri G S Priyadarshi, Secretary UD and other officers)**

- a) There is no record of shrinkage with respect to Revenue record
- b) SRP of UP was approved by NCRPB.

**D. Haryana ( Shri K Makrand Pandurang, DG of TCP)**

- a) NCRPB has to come out with the clear definition of NCZ.
- b) Now NCRPB has included agricultural land in NCZ.
- c) Confusion on definition of Aravallis.

**E. NCT of Delhi (Shri Rajiv Yaduvanshi, Principal Secretary (UD))**

- a) Around 1795 unauthorized colonies.
- b) These matters are handled by DDA. Hence Commissioner land DDA should be invited to the committee meetings.

DG&SS concluded the meeting and stated that all the participating states need to explain the reasons for shrinkage in NCZ area based on following:

- a. Whether due to Change in revenue Records
- b. Whether due to Change in Land Use.
- c. Whether due to Change in interpretation.

**Accordingly following decisions were taken:**

1. The states should examine the reported shrinkage in area of NCZ and report the same with reasons to this Ministry by 30.11.2018.
2. The following officials of the Centre and states shall be co-opted in the next meetings:
  - i. Member Secretary, NCRPB
  - ii. Vice Chairman, DDA
  - iii. DG, Town and country Planning, Govt of Haryana
  - iv. Official from Planning Board, Government of NCT of Delhi
  - v. Official from Department of Housing & Urban Planning, Govt of UP
3. The second meeting of the Committee will be held in the first week of December, 2018.

\*\*\*\*\*

## Annexure

Officials attended the Meeting held on 2<sup>nd</sup> November 2018, in pursuance of order of Hon'ble NGT, with regard to conformity of SRPs with the RRP-21 of NCRPB.

S. No.	Name	Designation	Central /State Govt/Organisation.
1	Anjan Kumar Mohanty	IGF, FC	MoEF&CC
2	Shrawan Kumar Verma	DIGF, FC	MoEF&CC
3	G S Priyadarshi	Secretary (UD)	Govt. of Uttar Pradesh
4	Arehana Sharma	NCR Cell	Govt. of Uttar Pradesh
5	C. S. Jha		NRSC
6	K. Makrand Pandurang	Director General, Town & Country Planning	Govt. of Haryana
7	C. P. Singh	Principal Secretary (UD), Municipal Commission, Ghaziabad	Govt. of Uttar Pradesh
8	Rahul Kahsyap	Director, Delhi division	Govt. of NCT of Delhi
9	Rajiv Yaduvanshi	Principal Secretary (UD)	Govt. of NCT of Delhi
10	R. K. Vijyavargia	Chief Town Planner	Govt. of Rajasthan

F.No.11-184/2016-FC (Pt.)  
Government of India  
Ministry of Environment, Forest & Climate Change  
(FC Division)

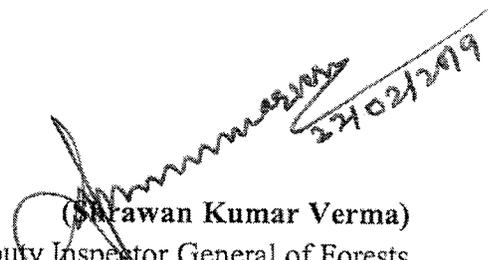
Indira Paryavaran Bhawan  
Aliganj, Jor Bagh Road  
New Delhi-1100 03  
Dated: 22 February, 2019

**OFFICE MEMORANDUM**

**Sub: Minutes of Sub-Meeting held on 21.02.2019, in pursuance of order of Hon'ble NGT, in the matter of Legal Aid Committee, NGT Bar Association Vs. MoEF&CC & Others with regard to conformity of SRPs with the RRP-21 of NCRPB.**

I am directed to enclose herewith a copy of Minutes of the meeting held on 21.02.2019 under the Chairmanship of IGF(FC), MoEF&CC w.r.t. order of Hon'ble NGT, in the matter of Legal Aid Committee, NGT Bar Association Vs. MoEF&CC & Others with regard to conformity of SRPs with the RRP-21 of NCRPB for your information and necessary action.

**Encl. as above**

  
(Sarawan Kumar Verma)  
Deputy Inspector General of Forests

Copy to:

1. Shri. V.K. Goyal, Govt. of Haryana
2. Archana Sharma, NCR cell, Govt. of UP
3. PPS to DGF&SS, MoEF&CC
4. PPS to ADGF(FC), MoEF&CC

**Minutes of Sub-Committee Meeting held on 21.02.2019, in pursuance of order of Hon'ble NGT, in the matter of Legal Aid Committee, NGT Bar Association Vs. MoEF&CC & Others with regard to conformity of SRPs with the RRP-21 of NCRPB.**

The Sub- Committee level meeting in pursuance of the order of Hon'ble NGT, dt. 07.08.2018 was held in Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, under the Chairmanship of IGF(FC), MoEF&CC, on 21.02.2019.

2. The following officials attended the meeting.

- a) Shrawan Kumar Verma, DIGF(FC), MoEF&CC
- b) V.K. Goyal, CCP (NCR) Govt. of Haryana
- c) Archana Sharma, NCR Cell, Govt. of UP
- d) Jiju J.S., TO(FC), MoEF&CC

3. IGF (FC) welcomed the officials from Govt. of Haryana and UP and conveyed that as per the last meeting decision it was decided that all the four states have to submit report w.r.t. the shrinkage of NCZ and the reason for same. The report on shrinkage in area of NCZ has been submitted by two states namely Rajasthan and Haryana only. Report is still awaited from Delhi and Uttar Pradesh Govt.

4. The following issues were discussed w.r.t. the chapter 14 and 17 of regional plan-2021 of NCRPB which mainly deals with Environment & Regional Land Use and the Sub-Regional Plans of the constituent States.

5. The representative from Haryana made their submission stating that they have constituted a committee involving representative from MoEF&CC, NCRPB and official from their State Govt. which will be carrying out ground truthing exercise of NCZ in order to ascertain the actual area under Natural Conservation Zone. As the state submitted a report w.r.t to the shrinkage of NCZ vide its letter No. memo no. CCP (NCR)/271 (Vol.II)/2019/7/3/2019 dated 01.02.2019 stating that the shrinkage, as reported by NCRPB, is largely due to the interpretation of satellite image. The ground truthing exercise will resolve and find out how much actual shrinkage of NCZ is there in the State of Haryana.

6. The representative from Uttar Pradesh stated that the report w.r.t. the shrinkage of NCZ as asked by MoEF&CC has already sent to their State Govt. for approval and finalization. Their stand will have which they have taken in previous meeting held under the Chairmanship of DGF&SS, MoEF&CC, on 02.11.18 regarding the recorded of shrinkage with respect to Revenue record and SRP of UP on already approved by NCRPB.

\*\*\*\*\*

**F.No.11-184/2016-FC**  
Government of India  
Ministry of Environment, Forest & Climate Change  
(FC Division)

Indira Paryavaran Bhawan,  
Aliganj, Jor Bagh Road,  
New Delhi-1100 03.  
Dated: 12 April, 2019.

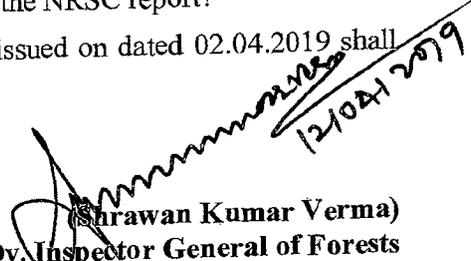
**Corrigendum**

**Sub: Minutes of second meeting held on 28.03.2019, in pursuance of order of Hon'ble NGT, with regard to conformity of SRPs with the RRP-21 of NCRPB- Reg,**

I am directed to enclose herewith a copy of the minutes of second meeting held on 28.03.2019 at 04:00 PM under the chairmanship of Secretary, MoEF&CC in Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi. In this regard it is informed that the designation of Shri. Rahul Kashyap as mentioned at para 2 (b) (ii) and the year mentioned (2011) at page 2 para 5 of sub-bullet point may be read as:-

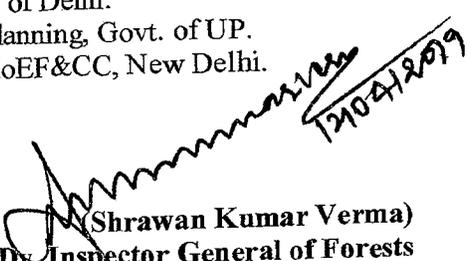
- a) Rahul Kashyap, Director (MoHUA)
- b) What was the area under NCZ in the year 1999 as per the NRSC report?

2. The rest of the texts of the Minutes of the Meeting as issued on dated 02.04.2019 shall remain the same.

  
(Shrawan Kumar Verma)  
Dy. Inspector General of Forests

Distribution:

1. Secretary, Ministry of Housing & Urban Affairs, Govt. of India.
2. Secretary, Urban Development, Govt. of Haryana.
3. Secretary, Urban Development, Govt. of Rajasthan.
4. Secretary, Urban Development, Govt. of Uttar Pradesh.
5. Secretary, Urban Development, Govt. of NCT of Delhi
6. Chairman, Central Pollution Control Board.
7. Director, National Remote Sensing Centre (NRSC), ISRO, Govt. of India.
8. Member Secretary, NCRPB.
9. Vice Chairman, DDA.
10. DG, Town and Country Planning, Govt. of Haryana.
11. Principal Secretary (UD), Municipal Commission, Ghaziabad.
12. Principal Secretary, Planning Board, Govt. of NCT of Delhi.
13. Principal Secretary, Urban Development, Govt. of NCT of Delhi.
14. Principal Secretary, Department of Housing & Urban Planning, Govt. of UP.
15. PPS to Secretary/PPS to DGF&SS/PPS to ADF(FC), MoEF&CC, New Delhi.
16. Guard File.

  
(Shrawan Kumar Verma)  
Dy. Inspector General of Forests

F.No.11-184/2016-FC  
Government of India  
Ministry of Environment, Forest & Climate Change  
(FC Division)

Indira Paryavaran Bhawan,  
Aliganj, Jor Bagh Road,  
New Delhi-1100 03.  
Dated: 02<sup>nd</sup> April, 2019.

**OFFICE MEMORANDUM**

**Sub: Minutes of second meeting held on 28.03.2019, in pursuance of order of Hon'ble NGT, with regard to conformity of SRPs with the RRP-21 of NCRPB- Reg,**

I am directed to enclose herewith a copy of the minutes of second meeting held on 28.03.2019 at 04:00 PM under the chairmanship of Secretary, MoEF&CC in Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi in the matter of certain inconsistencies between the Regional plan of NCRPB and the Sub-Regional plans of constituent States (this is in pursuance to a direction of Hon'ble NGT dated 07.08.2018 in the matter of Legal Aid Committee, NGT Bar Association Vs MoEF & Ors) for your information and necessary action.

**Encl: as above**

*(Shrawan Kumar Verma)*  
Dy. Inspector General of Forests

Copy to:

1. Secretary, Ministry of Housing & Urban Affairs, Govt. of India.
2. Secretary, Urban Development, Govt. of Haryana.
3. Secretary, Urban Development, Govt. of Rajasthan.
4. Secretary, Urban Development, Govt. of Uttar Pradesh.
5. Secretary, Urban Development, Govt. of NCT of Delhi.
6. Chairman, Central Pollution Control Board.
7. Director, National Remote Sensing Centre (NRSC), ISRO, Govt. of India.
8. Member Secretary, NCRPB.
9. Vice Chairman, DDA.
10. DG, Town and Country Planning, Govt. of Haryana.
11. Principal Secretary (UD), Municipal Commission, Ghaziabad.
12. Principal Secretary, Planning Board, Govt. of NCT of Delhi.
13. Principal Secretary, Urban Development, Govt. of NCT of Delhi.
14. Principal Secretary, Department of Housing & Urban Planning, Govt. of UP.
15. PPS to Secretary/PPS to DGF&SS/PPS to ADF(FC), MoEF&CC, New Delhi.
16. Guard File.

*(Shrawan Kumar Verma)*  
Dy. Inspector General of Forests

*OK*

*3/4/2019*

**Minutes of Second Meeting held on 28<sup>th</sup> March, 2019, in pursuance of order of Hon'ble NGT, to discuss and resolve issues relating to inconsistencies between Sub-Regional Plans (SRPs) of the states and Regional Plan of NCRPB**

The Second meeting of the Committee constituted in pursuance of the order of the Hon'ble NGT, dt. 07.08.2018 was held in Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, under the Chairmanship of Secretary, MoEF&CC, on 28.03.2019.

2. The following officials were present:

- a) Ministry of Environment, Forest and Climate Change (MoEF&CC)
  - i. Siddhanta Das, DGF&SS
  - ii. Saibal Dasgupta, ADGF(FC)
  - iii. A.K. Mohanty, IGF(FC)
  - iv. Shrawan K. Verma, DIGF(FC)
- b) Ministry of Housing & Urban Affairs and NCRPB
  - i. K. Sanjay Murthy, Addl. Secy (MoHUA) and Member Secretary (NCRPB)
  - ii. Rahul Kashyap, Director (NCRPB)
- c) National Remote Sensing Centre (NRSC)
  - i. V.M. Chowdary, Scientist/Engineer 'SG'
- d) Central Pollution Control Board (CPCB)
  - i. N.K. Gupta, Addl. Director
- d) Haryana
  - i. A.K. Singh, Principal Secretary, T&C Planning
  - ii. V.K. Goyal, CCP (NCR)
- e) Delhi
  - i. K. Srirangan, AC (Plg.)-3, DDA
  - ii. Alka Arya, Dy. Dir (plg), DDA
  - iii. Ishwar Singh, PCCF
- f) Uttar Pradesh
  - i. Krishna Mohan, Town Planner, TCPD
  - ii. S.C. Gaur, Chief Co-ordinator Planner, NCR Cell
  - iii. Dinesh Chandra, Municipal Commissioner Ghaziabad

No official/representative from Rajasthan was present in the meeting.

3. The representative from Haryana stated that 70% of the ground truthing exercise has been completed in their State. Out of nine districts, ground truthing exercise has been completed in five

districts i.e. Jhajjar, Palwal, Panipat, Mewat and Rohtak. In the remaining four districts i.e. Gurgaon, Sonipat, Rewari and Faridabad the work is in progress. It was also informed that they will complete the ground truthing exercise for all the nine districts and will submit the report along with reasons for shrinkage of NCZ by 15.04.2019.

4. The Committee noted that the UP and Delhi have started the process of ground truthing.
5. The following decisions were taken:
  - All the Constituent States have to submit the report regarding the following points
    - What was the area under NCZ in the Year 2011 as per NRSC report?
    - What was the area under NCZ in year 2012 as per NRSC report?
    - Difference in area (shrinkage) as per detail ground truthing by the states and reason for the same.
  - All the constituent states will submit the above reports to MOEF&CC by 15<sup>th</sup> April 2019.
  - Thereafter the reports will be shared with NCRPB for its further action including consultation with NRSC, if required.
  - Considering the ongoing election process and the involvement of the state officials in this process, the Ministry may seek additional time from Hon'ble NGT for filing the final affidavit.

The meeting ended with vote of thanks to the chair.

\*\*\*\*\*

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 147/2014

Legal Aid Committee, NGT Bar Association.

Applicant(s)

Versus

MoEF &amp; Ors

Respondent(s)

Date of hearing: 12.04.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Raj Panjwani, Senior Advocate with Mr. Aagney Sail, Advocate

For Respondent (s): Mr. Krishna Kumar Singh and Mr. A.K. Mohanty IG(FC)  
Mr. Rahul Khurana, Advocate for State of Haryana  
Mr. Sriansh Prakash Advocate, Mr. Raj Kumar Maurya,  
Advocate for NCRPB  
Mr. Amit Tiwari, Advocate for State of UP.

**ORDER**

Mr. A.K. Mohanty, Inspector General (FC), Ministry of Environment, Forest and Climate Change (MoEF&CC) is present in person and states that requisite steps in the mater have been taken and will be finalized within one month.

In view of above, list for further consideration on 27.05.2019.

Adarsh Kumar Goel, CP

Dr. Nagin Nanda, EM

April 12, 2019  
DV



सी.के.मिश्रा  
C.K.Mishra



सचिव  
भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
SECRETARY  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

D. O. No. 11-184/2016-FC

Dated: 24<sup>th</sup> April, 2019

Dear Shri Dhesi,

As you are aware, Hon'ble NGT has formed a Committee under the MoEF&CC to examine the Sub-Regional Plans (SRP) of the constituent States of NCR and to check the consistency of their SRPs with respect to the Regional Plan made by National Capital Region Planning Board (NCRPB).

You may be aware that the States were requested by NCRPB and also by this Committee to submit their respective reports giving reasons for reported shrinkage of Natural Conservation Zone (NCZ) areas, based on ground truthing. However due to lack of any information from the states, an appropriate reply to the Hon'ble NGT has not been possible to frame.

In pursuance of the above direction of NGT, two meetings have already been held by the Committee in this Ministry, the last one of which was held on 28.03.2019 (Minutes of meeting enclosed). The official representing your State assured to submit the report by 15.04.2019 but the same is still awaited. In view of this and since Hon'ble NGT is closely monitoring the progress on the matter, I request you to personally look into the matter so that the report of your State is submitted at the earliest.

I am also constrained to say that since it is a time bound matter this Ministry will have no option but to submit its reply before Hon'ble NGT based on available information, if no response is received from your State by 30.04.2019.

With regards,

Yours sincerely,

Encl. as above

  
[C.K. Mishra]

Shri Depinder Singh Dhesi,  
Chief Secretary,  
Government of Haryana,  
Haryana Civil Secretariat,  
Chandigarh-160009



सी.के.मिश्रा  
C.K.Mishra



सचिव  
भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
SECRETARY  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

D. O. No. 11-184/2016-FC

Dated: 24<sup>th</sup> April, 2019

*Dear Anup,*

As you are aware, Hon'ble NGT has formed a Committee under the MoEF&CC to examine the Sub-Regional Plans (SRP) of the constituent States of NCR and to check the consistency of their SRPs with respect to the Regional Plan made by National Capital Region Planning Board (NCRPB).

You may be aware that the States were requested by NCRPB and also by this Committee to submit their respective reports giving reasons for reported shrinkage of Natural Conservation Zone (NCZ) areas, based on ground truthing. However due to lack of any information from the states, an appropriate reply to the Hon'ble NGT has not been possible to frame.

In pursuance of the above direction of NGT, two meetings have already been held by the Committee in this Ministry, the last one of which was held on 28.03.2019 (Minutes of meeting enclosed). The official representing your State assured to submit the report by 15.04.2019 but the same is still awaited. In view of this and since Hon'ble NGT is closely monitoring the progress on the matter, I request you to personally look into the matter so that the report of your State is submitted at the earliest.

I am also constrained to say that since it is a time bound matter this Ministry will have no option but to submit its reply before Hon'ble NGT based on available information, if no response is received from your State by 30.04.2019.

*With regards,*

Yours sincerely,

*Encl. as above*

*C.K. Mishra*  
[C.K. Mishra]

Shri Anup Chandra Pandey,  
Chief Secretary,  
Government of Uttar Pradesh,  
Shri Lal Bahadur Shastri Bhawan,  
Secretariat,  
Lucknow-226001

इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन : (011) 24695262, 24695265, फैक्स : (011) 24695270

INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph.: (011) 24695262, 2465265, Fax : (011) 24695270  
E-mail : secy-moef@nic.in, Website : moef.gov.in



सी.के.मिश्रा  
C.K.Mishra



सचिव  
भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
SECRETARY  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

D. O. No. 11-184/2016-FC

Dated: 24<sup>th</sup> April, 2019

Dear DB,

As you are aware, Hon'ble NGT has formed a Committee under the MoEF&CC to examine the Sub-Regional Plans (SRP) of the constituent States of NCR and to check the consistency of their SRPs with respect to the Regional Plan made by National Capital Region Planning Board (NCRPB).

You may be aware that the States were requested by NCRPB and also by this Committee to submit their respective reports giving reasons for reported shrinkage of Natural Conservation Zone (NCZ) areas, based on ground truthing. However due to lack of any information from the states, an appropriate reply to the Hon'ble NGT has not been possible to frame.

In pursuance of the above direction of NGT, two meetings have already been held by the Committee in this Ministry, the last one of which was held on 28.03.2019 (Minutes of meeting enclosed). It was decided in that meeting that the States will submit their respective reports by 15.04.2019. However, the response from your State is still awaited. In view of this and since Hon'ble NGT is closely monitoring the progress on the matter, I request you to personally look into the matter so that the report of your State is submitted at the earliest.

I am also constrained to say that since it is a time bound matter this, Ministry will have no option but to submit its reply before Hon'ble NGT based on available information, if no response is received from your State by 30.04.2019.

Best wishes,

Yours sincerely,

Encl. as above

[C.K. Mishra]

Shri Devendra Bhushan Gupta,  
Chief Secretary,  
Government of Rajasthan,  
Secretariat,  
Jaipur-302005



सी.के.मिश्रा  
C.K.Mishra



सचिव  
भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
SECRETARY  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

D. O. No. 11-184/2016-FC

Dated: 24<sup>th</sup> April, 2019

*Dear Vijay -*

As you are aware, Hon'ble NGT has formed a Committee under the MoEF&CC to examine the Sub-Regional Plans (SRP) of the constituent States of NCR and to check the consistency of their SRPs with respect to the Regional Plan made by National Capital Region Planning Board (NCRPB).

You may be aware that the States were requested by NCRPB and also by this Committee to submit their respective reports giving reasons for reported shrinkage of Natural Conservation Zone (NCZ) areas, based on ground truthing. However due to lack of any information from the states, an appropriate reply to the Hon'ble NGT has not been possible to frame.

In pursuance of the above direction of NGT, two meetings have already been held by the Committee in this Ministry, the last one of which was held on 28.03.2019 (Minutes of meeting enclosed). The official representing your State assured to submit the report by 15.04.2019 but the same is still awaited. In view of this and since Hon'ble NGT is closely monitoring the progress on the matter, I request you to personally look into the matter so that the report of your State is submitted at the earliest.

I am also constrained to say that since it is a time bound matter this Ministry will have no option but to submit its reply before Hon'ble NGT based on available information, if no response is received from your State by 30.04.2019.

*Best wishes,*

Yours sincerely,

*Encl. as above*

*C.K. Mishra*  
[C.K. Mishra]

Shri Vijay Kumar Dev,  
Chief Secretary,  
Govt. of NCT Delhi,  
Delhi Secretariat, I.P. Estate  
New Delhi-110002



सत्यमेव जयते

D. B. Gupta  
IAS

डी. बी. गुप्ता, आईएएस



Chief Secretary

मुख्य सचिव

GOVERNMENT OF RAJASTHAN

राजस्थान सरकार

Government Secretariat, Jaipur-302 005

शासन सचिवालय, जयपुर-302 005

D.O. No. TPR/NCR/NCZ/I/17/475  
Dated: 29 April, 2019

Dear C.K.,



It has been desired vide your D.O. letter dated 24.04.2019 that the report of the shrinkage of Natural Conservation Zone (NCZ) area in Rajasthan Sub-Region, based on ground truthing may be made available to MoEF&CC, Gol by 30.04.2019. It is pertinent to mention here that NCRPB vide letter dated 12.05.2014 had intimated the State about the overall area of the shrinkage in the NCZ area, after demarcating the NCZ area on Regional Plan-2021(RP) and revised RP-2021. While comparing the NCZ demarcated on RP -2021 and revised RP-2021, variation in NCZ, in and around, some places in Rajasthan Sub-Region have been observed and the list of places along with maps was provided by NCRPB.

In compliance of the directions of Hon'ble NGT regarding the shrinkage of Natural Conservation Zone (NCZ) areas in Rajasthan Sub-Region, checking was carried out for the locations, sent earlier by NCRPB vide letter dated 12.05.2014 and based on Google images, no shrinkage in NCZ area was found. Accordingly, a reply from the State, was sent to MoEF&CC, Gol on 28.11.2018 stating that the shrinkage detected by NCRPB seems largely due to interpretation of satellite images (copy enclosed). No further correspondence has been received in this regard from MoEF&CC.

In reference of our letter dated 28.11.2018, as no shrinkage in NCZ area was found in locations (where variations were observed) provided by NCRPB and the variations seems largely due to interpretation of satellite images, so, State is of the view that, carrying out the task of ground truthing at this stage does not appears to be required. However, the compliance of the final decision of Hon'ble NGT in the matter shall be done by the State.

Encl. as above

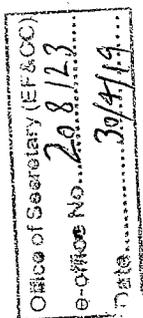
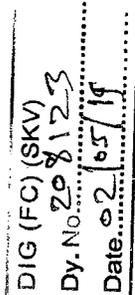
Warm regards,

Yours Sincerely,

(D.B. Gupta)

Shri C.K. Mishra,  
Secretary,  
Government of India,  
Ministry of Environment, Forest and Climate Change,  
New Delhi.

P1. spk  
21/5 (SK)  
30/4/19



GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF FORESTS & WILDLIFE  
A-BLOCK, 2<sup>ND</sup> FLOOR, VIKAS BHAWAN, IP ESTATE, NEW DELHI-110002

F. No.8(352)/Forest/Plg/2012-13/Vol-III/Pt-A/3333

Date: 02-May 2019

To,

Sh. Shrawan Kumar Verma  
Dy. Inspector General of Forests  
Ministry of Environment, Forests & Climate Change  
Government of India  
Indira Paryavaran Bhawan  
Jor Bagh Road, New Delhi-03

DIG (FC) (SKV)  
Dy. No. 208 C.74  
Date: 02-05-19

Sub: Status report variation of Natural Conservation Zone (NCZ) in Delhi-reg.

Sir,

This is with reference to the delineation of Natural Conservation Zone in Delhi. In this regard, please find attached herewith a status report regarding variation of Natural Conservation Zone (NCZ) in NCT of Delhi received from DDA through e-mail on our request. It describes the follows:

1. The area under NCZ in the year 1999 (evaluated in 2005) as per National Remote Sensing Report .
2. The area under NCZ in year 2012 as per National Remote Sensing Centre (NRSC) report
3. Difference in area (shrinkage) as per detail ground truthing by the states and reasons for the same.

As land under NCZ is under the jurisdiction of different departments and process of ground truthing is in progress, the precise area change can be furnished once ground truthing is over

Encl. A/A

Yours faithfully

(Ishwar Singh)  
PCCF & HoD

TO LITE  
02/05/2019

**Status Report- Variation of Natural Conservation Zone (NCZ) in NCT Delhi**

1. In Master Plan 2021, there is no terminology as "Natural Conservation Zone". MPD 2021 provides different land use categories such as "Recreational" (Regional Park, District Park, City park, Community Park, Historical Monuments) and Green belt/ and Water body (Plant Nursery, green belt/agricultural Green). In addition to these land use categories, the recreational area can also be part of other land use such as Industrial, Residential etc. DDA has developed and maintaining large green areas in NCT Delhi.

NCZ as per MPD 2021 : As per table 1.0 of Chapter 1.0 Regional and Sub-Regional Frame Para 1.3 of MPD 2021, area for Natural Features (Forest, Wild Life Sanctuary, Ridge, River Yamuna and Other Water Bodies/Drains is considered as 19509.10 Ha (13.16 % of NCT area)

**Table 1.0: Availability of Urbanisable Land in NCT-Delhi for 2021**

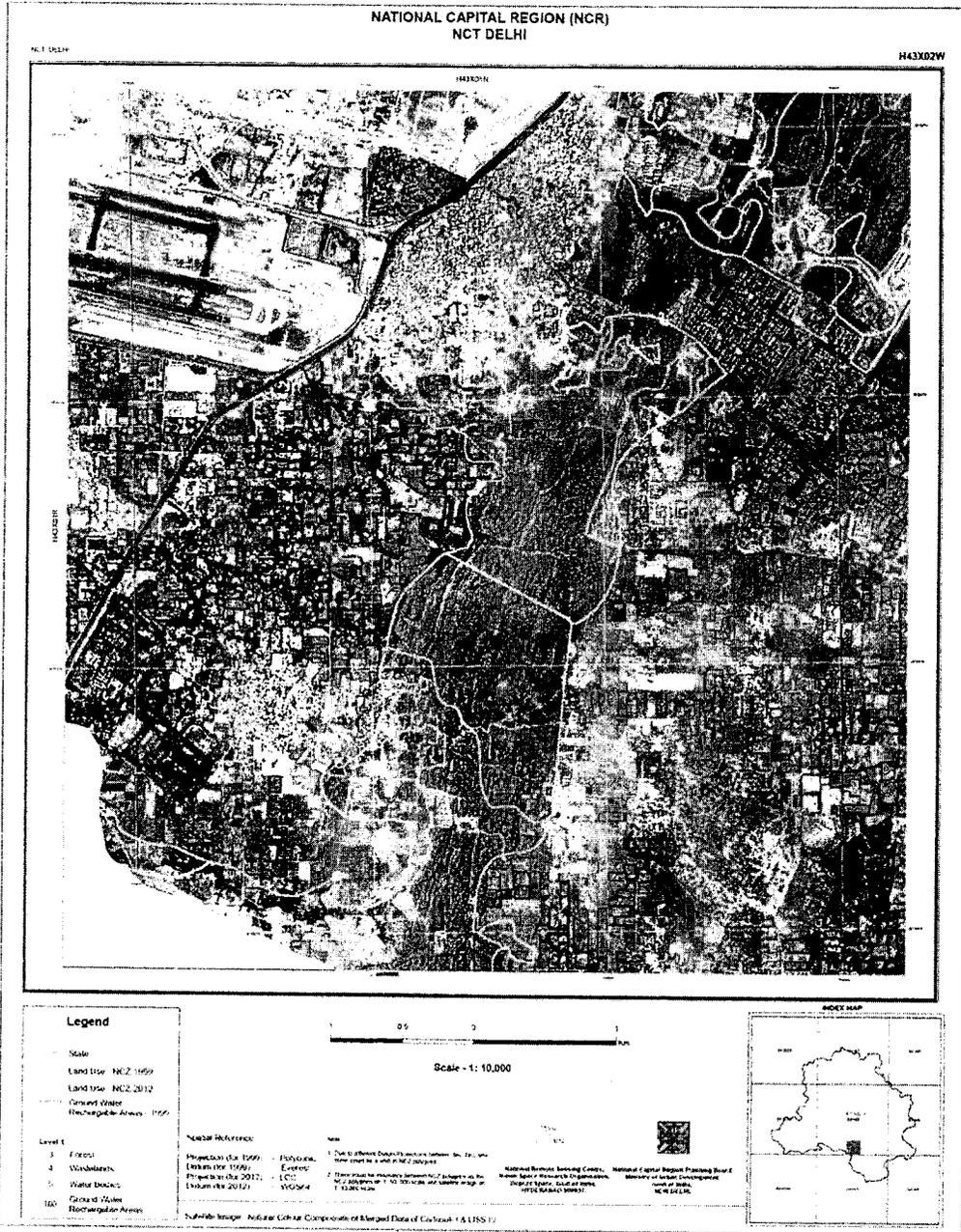
S. No.	Land Use	Area (Ha.)	Percentage to Total Area (Ha.)
1	Total Geographical Area – NCT Delhi	148300	100
2	Built –up Area (As per IRS IC LISS III Satellite data 1999)	70162	47.31
3	Natural Features (Forest, Wild Life Sanctuary, Ridge, River Yamuna and Other Water Bodies / Drains)	19509.10	13.16
4	Sub- Total (Built-Up + Natural Features)	89671.10	60.47
5	Balanced land available in NCT - Delhi (1-4)	58628.90	39.53
6	Land to be kept reserved for:		
	(i) Disposal of Solid Waste generated up to 2051 (sanitary landfill & statutory green belts)	10000	6.74
	(ii) Metro Services / Utilities e.g. power plant, grid station water and sewerage treatment plant, etc.	10000	6.74
	(iii) Agriculture zone in NCT Delhi including dairy farming, horticulture, greenbelts etc.	11000	7.42
7	Sub Total – 6	31000	20.90
8	Proposed/Actual Land available for urbanization (5-7)	27628.90*	18.63
9	Total Urbanisable area 2021 (including built up area 1999) (2+8)	97790.90	65.94
10	Population, which can be accommodated in 97790.90 ha. @ 225 PPH = 220 lakh		

\* This included unplanned and existing built up area.  
Source: NCR Plan 2021

2. MPD 2021 was prepared on the base map of Survey of India sheet (year 2001) in the scale of 1:10,000 wherein it was tried that all natural features are considered in planning to the extent possible.
3. Natural Conservation Zone (NCZ) as proposed in the NCR Plan 2021 was incorporated in revised draft chapter 9.0 on 'Environment' of MPD 2021 in para 9.4.5 "Natural Conservation Zone (NCZ). The chapter is under consideration of MoHUA and is still not notified.
4. Natural Conservation Zone has been mentioned in the approved & notified Zonal Development Plan of River Yamuna/ River Front, Zone O ( in para 5.4) as the Regional Plan-2021 has identified river zone as natural conservation zone and recommends that the water bodies be kept free from any encroachment/development to allow free flow of water
5. Following table indicates about 14.43% variations (reduction) in NCZ area on NCT Delhi as per NRSC analysis on variation in NCZ in NCR Participating States as supplied by NCRPB:

LAND USE CLASSES	2005	2012	Area variation in Ha.	Area variation in%
Forest	7008.67	5910.27	1098.40	-15.67
Wastelands	5474.39	4849.14	625.25	-11.42
Water bodies	2909.69	2250.85	658.83	-22.64
Ground water rechargeable area	44.31	44.37	-0.05	0.12
Total NCZ area	15437.06	13054.63	2382.43	-15.43
%NCZ to Total Area	10.41	8.80		

6. Delineation of Natural Conservation Zone in Delhi was discussed in 33<sup>rd</sup> meeting of NCRPB held on 01.07.2013 under the Chairmanship of Hon'ble Minister for Urban Development. To delineate Natural Conservation Zone in Delhi as identified by NCRPB, Satellite imagery (1:10,000 scale) of NCZ as per the draft RP-2021 was obtained through NCRPB/UD Dept, GNCTD in the year 2015 and superimposed on approved Landuse Plans of MPD-2021/ ZDPs by GIS unit, DDA. Image on next page is the example of one part of the satellite image of 2012 as received in DDA with yellow polygon as NCZ of year 1999 and green polygon as NCZ of year 2012.



7. Subsequently after ground truthing and interdepartmental meetings of DDA, updated status was submitted to Chief Regional Planner, NCRPB with a copy to Spl. Secretary (Works/PWD), GNCTD vide letter no. F. 15 (10)2012/MP/D-14 dated: 02/06/16 along with consolidated zone wise 156 NCZ pockets details for NCZ as per year 2012.

List of 156 NCZ pockets falling in Delhi is as below:

NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 -LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
1	58	B	SPECIAL AREA TRANSPORTATION	RECREATIONAL TRANSPORTATION RESIDENTIAL	14.49	ROAD DISTRICT PARK /MULTIPURPOSE
2	59	B	SPECIAL AREA	PUBLIC & SEMI PUBLIC	1.68	FACILITY CENTER
3	60	B	SPECIAL AREA	RESIDENTIAL	0.12	
4	61	B	SPECIAL AREA TRANSPORTATION	COMMERCIAL TRANSPORTATION RECREATIONAL RESIDENTIAL	17.5	ROAD, DISTRICT PARK/MULTIPURPOSE
5	55	B & D	RECREATIONAL TRANSPORTATION PUBLIC & SEMI PUBLIC RESIDENTIAL	RESIDENTIAL, RECREATIONAL	736.84	ROAD REGIONAL PARK HOSPITAL SOCIO CULTUAL (SC) RELIGIOUS
6	8	C	RECREATIONAL	RECREATIONAL RESIDENTIAL	2.02	DISTRICT PARK
7	9	C	RESIDENTIAL	RESIDENTIAL, TRANSPORTATION	9.75	ROAD
8	10	C	RESIDENTIAL	RESIDENTIAL TRANSPORTATION	3.1	ROAD
9	11	C	PUBLIC & SEMI PUBLIC RECREATIONAL COMMERCIAL TRANSPORTATION	RESIDENTIAL COMMERCIAL TRANSPORTATION	7.65	DISTRIC CENTER
10	12	C	PUBLIC & SEMI PUBLIC RESIDENTIAL RECREATIONAL WATER BODY UTILITIES TRANSPORTATION COMMERCIAL	RESIDENTIAL PUBLIC & SEMI PUBLIC RECREATIONAL WATER BODY UTILITIES COMMERCIAL	255.2	TRANSPORTATION TRANSMISSION CENTER, CITY PARK DISTRICT PARK COMMUNITY PARK
11	62	C	RECREATIONAL PUBLIC & SEMI PUBLIC TRANSPORTATION	RECREATIONAL PUBLIC & SEMI PUBLIC TRANSPORTATION	155.17	REGIONAL PARK HOSPITAL
12	63	C	RESIDENTIAL TRANSPORTATION	RESIDENTIAL TRANSPORTATION	1.31	MRTS
13	57	D	RECREATIONAL	RECREATIONAL	8.38	REGIONAL PARK
14	97	E	COMMERCIAL	COMMERCIAL RECREATIONAL	1.3	WHOLE SALE
15	98	E	COMMERCIAL INDUSTRIAL	INDUSTRIALCOMM ERCIALRECREATION ALTRANSPORTATIO N UTILITIES	3	WHOLE SALEELECTRIC SUB STATION
16	99	E	TRANSPORTATION	TRANSPORTATION	0.17	
17	100	E	RECREATIONAL COMMERCIAL TRANSPORTATION RESIDENTIAL	RECREATIONAL WATER BODY RESIDENTIAL TRANSPORTATION COMMERCIAL	20.56	
18	126	E	RECREATIONAL	RECREATIONAL	0.36	CITY PARK DISTRICT PARK

NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 -LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
19	133	E	AGRICULTURE/GREEN BELT	RECREATIONAL AGRICULTURE/GREEN BELT	1.52	
20	134	E	AGRICULTURE/GREEN BELT	AGRICULTURE/GREEN BELT	0.94	
21	135	E	AGRICULTURE/GREEN BELT	AGRICULTURE/GREEN BELT	42.14	
22	54	F	GOVT. LAND GREEN BELT RESIDENTIAL PUBLIC & SEMI PUBLIC TRANSPORTATION COMMERCIAL	GOVT. LAND RESIDENTIAL RECREATIONAL PUBLIC & SEMI PUBLIC TRANSPORTATION	593.58	
23	65	F	RECREATIONAL TRANSPORTATION	RECREATIONAL PUBLIC & SEMI PUBLIC	189.52	DISTRICT PARK CITY PARK
24	74	F	RECREATIONAL	RECREATIONAL	4.44	CITY PARK DISTRICT PARK
25	50	F & J	URBANISABLE AREA AGRICULTURE/GREEN BELT RESIDENTIAL RECREATIONAL PUBLIC & SEMI PUBLIC	RECREATIONAL, RESIDENTIAL PUBLIC & SEMI PUBLIC GOVT. LAND TRANSPORTATION WATER BODY	703.83	
26	66	F & J	RECREATIONAL TRANSPORTATION RESIDENTIAL	RECREATIONAL TRANSPORTATION RESIDENTIAL	44.48	REGIONAL PARK
27	69	F & J	RECREATIONAL TRANSPORTATION	RECREATIONAL TRANSPORTATION	72.96	REGIONAL PARK
28	110	F & J	RECREATIONAL URBANISABLE AREA PUBLIC & SEMI PUBLIC	RECREATIONAL RESIDENTIAL WATER BODY	4477.85	REGIONAL PARK SPORTS UNIVERSITY
29	115	F & J	PUBLIC & SEMI PUBLIC TRANSPORTATION	PUBLIC & SEMI PUBLIC TRANSPORTATION	2.4	
30	49	G	AGRICULTURE/GREEN BELT	AGRICULTURE/GREEN BELT TRANSPORTATION	8.99	
31	56	G	GOVT LAND	GOVT LAND	6.61	
32	64	G	RESIDENTIAL TRANSPORTATION	RESIDENTIAL TRANSPORTATION	6.54	
33	149	G	DRAIN RECREATIONAL	DRAIN RECREATIONAL	13.61	DISTRICT PARK CITY PARK COMMUNITY PARK
34	147	G & K-I	DRAIN	DRAIN RECREATIONAL	4.56	RIVER BED
35	148	G & K-I	DRAIN	DRAIN RECREATIONAL	18.46	
36	51	J	URBANISABLE AREA	RESIDENTIAL PUBLIC & SEMI PUBLIC TRANSPORTATION	92.26	
37	52	J	URBANISABLE AREA	RESIDENTIAL PUBLIC & SEMI PUBLIC	16.16	

NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 -LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
38	53	J	AGRICULTURE / GREEN BELT	AGRICULTURE / GREEN BELT	1.37	
39	67	J	RECREATIONAL	RECREATIONAL RESIDENTIAL	0.77	REGIONAL PARK
40	68	J	RECREATIONAL	RECREATIONAL	9.5	REGIONAL PARK
41	70	J	RECREATIONAL	RECREATIONAL	3.24	REGIONAL PARK
42	71	J	RECREATIONAL URBANISABLE AREA	RECREATIONAL RESIDENTIAL	34.57	REGIONAL PARK
43	72	J	RECREATIONAL URBANISABLE AREA PUBLIC & SEMI PUBLIC	RECREATIONAL RESIDENTIAL TRANSPORTATION	79.53	REGIONAL PARK UNIVERSITY
44	73	J	RECREATIONAL	RECREATIONAL	0.08	REGIONAL PARK
45	111	J	URBANISABLE AREA RECREATIONAL	RESIDENTIAL PUBLIC & SEMI PUBLIC RECREATIONAL TRANSPORTATION	12.02	REGIONAL PARK
46	112	J	RECREATIONAL URBANISABLE AREA RESIDENTIAL	RESIDENTIAL PUBLIC & SEMI PUBLIC RECREATIONAL AGRICULTURE / GREEN BELT TRANSPORTATION	758.44	REGIONAL PARK
47	113	J	URBANISABLE AREA	RESIDENTIALPUBLIC & SEMI PUBLICTRANSPORT ATION	58.46	
48	114	J	RECREATIONAL URBANISABLE AREA	RECREATIONAL AGRICULTURE / GREEN BELT WATER BODY	80.99	REGIONAL PARK
49	116	J	RECREATIONAL	RECREATIONAL	5.08	REGIONAL PARK
50	117	J	URBANISABLE AREA	RESIDENTIAL	0.44	
51	118	J	URBANISABLE AREA	RESIDENTIAL	1.07	
52	150	J	RECREATIONAL	RECREATIONAL	6.39	REGIONAL PARK
53	153	J	RECREATIONAL PUBLIC & SEMI PUBLIC	RECREATIONAL INDUSTRY TRANSPORTATION	7.67	UNIVERSTIY REGIONAL PARK
54	155	J	RECREATIONAL	RECREATIONAL	0.95	REGIONAL PARK
55	28	K-I	URBANISABLE AREA	RESIDENTIAL	7.19	
56	29	K-I	URBANISABLE AREA	PUBLIC & SEMI PUBLIC	3.67	
57	30	K-I	URBANISABLE AREA	RESIDENTIAL	1.28	
58	140	K-I	DRAIN	RESIDENTIAL, DRAIN	6.85	RIVER BED
59	141	K-I	DRAIN	DRAIN	1.35	RIVER BED
60	142	K-I	DRAIN	DRAIN	7.58	RIVER BED
61	143	K-I	DRAIN	DRAIN	3.59	RIVER BED
62	144	K-I	DRAIN	DRAIN	22.98	RIVER BED
63	145	K-I	DRAIN	DRAIN	1.21	
64	146	K-I	DRAIN	DRAIN	1.96	
65	152	K-I	DRAIN	DRAIN	1.04	RIVER BED
66	46	K-I & L	DRAIN	DRAIN	38.24	

NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 -LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
67	47	K-II	AGRICULTURE / GREEN BELT	AGRICULTURE / GREEN BELT	5.44	
68	48	K-II	AGRICULTURE / GREEN BELT TRANSPORTATION COMMERCIAL	AGRICULTURE / GREEN BELT COMMERCIAL TRANSPORTATION	11.88	
69	31	L	URBANISABLE AREA	RESIDENTIAL, TRANSPORTATION PUBLIC & SEMI PUBLIC, RECREATIONAL	37.99	DISTRICT PARK CITY PARK COMMUNITY PARK
70	32	L	AGRICULTURE / GREEN BELT	AGRICULTURE/GREEN BELT FOREST RESIDENTIAL	39.82	
71	33	L	AGRICULTURE / GREEN BELT	AGRICULTURE/GREEN BELT	19.85	
72	34	L	AGRI./GREEN BELT , WATER BODY	AGRICULTURE/GREEN BELT WATER BODY RECREATIONAL	32.32	DISTRICT PARK CITY PARK COMMUNITY PARK
73	35	L	AGRICULTURE / GREEN BELT	AGRICULTURE/GREEN BELT	17.86	
74	36	L	URBANISABLE AREA	TRANSPORTATION PUBLIC & SEMI PUBLIC RESIDENTIAL RECREATIONAL	25.55	DISTRICT PARK CITY PARK COMMUNITY PARK
75	37	L	URBANISABLE AREA	PUBLIC & SEMI PUBLIC TRANSPORTATION	4.3	
76	38	L	URBANISABLE AREA	RECREATIONAL RIVER RESIDENTIAL TRANSPORTATION PUBLIC & SEMI PUBLIC	63.54	
77	39	L	AGRICULTURE / GREEN BELT	AGRICULTURE/GREEN BELT	4.11	
78	41	L	AGRI./GREEN BELT, WATERBODY	AGRICULTURE/GREEN BELT WATER BODY	31.1	
79	42	L	AGRICULTURE / GREEN BELT	AGRICULTURE/GREEN BELT	12.06	
80	43	L	AGRICULTURE / GREEN BELT	AGRICULTURE/GREEN BELT TRANSPORTATION	7.81	
81	44	L	AGRICULTURE / GREEN BELT	FOREST RESIDENTIAL AGRICULTURE/GREEN BELT WATER BODY	59.13	
82	45	L	URBANISABLE AREA	TRANSPORTATION, RESIDENTIAL, PUBLIC & SEMI PUBLIC	8.89	
83	27	M & H	UTILITY,RECREATIONAL,RESIDENTIAL	UTILITIES, RECREATIONAL	58.76	

NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 -LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
84	22	N	URBANISABLE AREA	RESIDENTIAL	9.02	
85	23	N	AGRICULTURE / GREEN BELT	GREEN BELT	12.23	
86	24	N	AGRICULTURE / GREEN BELT	GREEN BELT	9.43	
87	25	N	URBANISABLE AREA	RECREATIONAL	78.68	
88	26	N	AGRICULTURE / GREEN BELT	GREEN BELT	6.95	
89	40	N	URBANISABLE AREA	COMMERCIAL TRANSPORTATION PUBLIC & SEMI PUBLIC RESIDENTIAL RECREATIONAL	72.61	
90	19	N & M & P-I	UTILITY RECREATIONAL COMMERCIAL TRANSPORTATION	UTILITIES COMMERCIAL AGRICULTURE/GREEN BELT TRANSPORTATION	73.76	ELECTRICAL SUB STATION WATER TREATMENT PLANT
91	75	O	TRANSPORTATION RIVER	RIVER TRANSPORTATION RECREATIONAL	24.72	WATER BODY
92	76	O	RIVER	RIVER UTILITY	0.38	RIVER BED
93	77	O	RIVER	RIVER	17.5	RIVER BED
94	78	O	RIVER	RIVER	1.43	RIVER BED
95	79	O	RIVER TRANSPORTATION	RIVER RECREATIONAL TRANSPORTATION	7.92	RIVER BED
96	80	O	RIVER	RIVER	29.44	RIVER BED
97	81	O	RIVER	RIVER	4.55	RIVER BED
98	82	O	RIVER	RIVER RECREATIONAL	9.89	RIVER BED
99	83	O	RIVER	RIVER	9.94	RIVER BED
100	84	O	RIVER	RIVER	53.01	RIVER BED
101	85	O	RIVER	RIVER	50.37	RIVER BED
102	86	O	RIVER	RIVER	18.48	RIVER BED
103	87	O	RIVER	RIVER	40.36	RIVER BED
104	88	O	RIVER	RIVER	22.37	RIVER BED
105	89	O	RIVER	RIVER	4.1	
106	90	O	URBANISABLE AREA RECREATIONAL	RIVER RECREATIONAL UTILITIES	4.43	DISTRICT PARK CITY PARK COMMUNITY PARK
107	91	O	URBANISABLE AREA RECREATIONAL	RIVER RECREATIONAL	4.45	DISTRICT PARK CITY PARK COMMUNITY PARK
108	92	O	RIVER TRANSPORTATION	RIVER	3.3	RIVER BED
109	93	O	RIVER UTILITY TRANSPORTATION	UTILITIES RECREATIONAL RIVER TRANSPORTATION	338.12	RIVER BED WATER TREATMENT PLANT
110	94	O	RIVER	RIVER	3.62	
111	95	O	RIVER	RIVER	5.01	RIVER BED
112	96	O	RIVER TRANSPORTATION	RIVER RECREATIONAL	1.65	RIVER BED
113	101	O	RIVERTRANSPORTATION	RIVER	64.67	RIVER BED
114	102	O	RIVER	RIVER	31	RIVER BED
115	103	O	RIVER	RIVER	6.47	RIVER BED

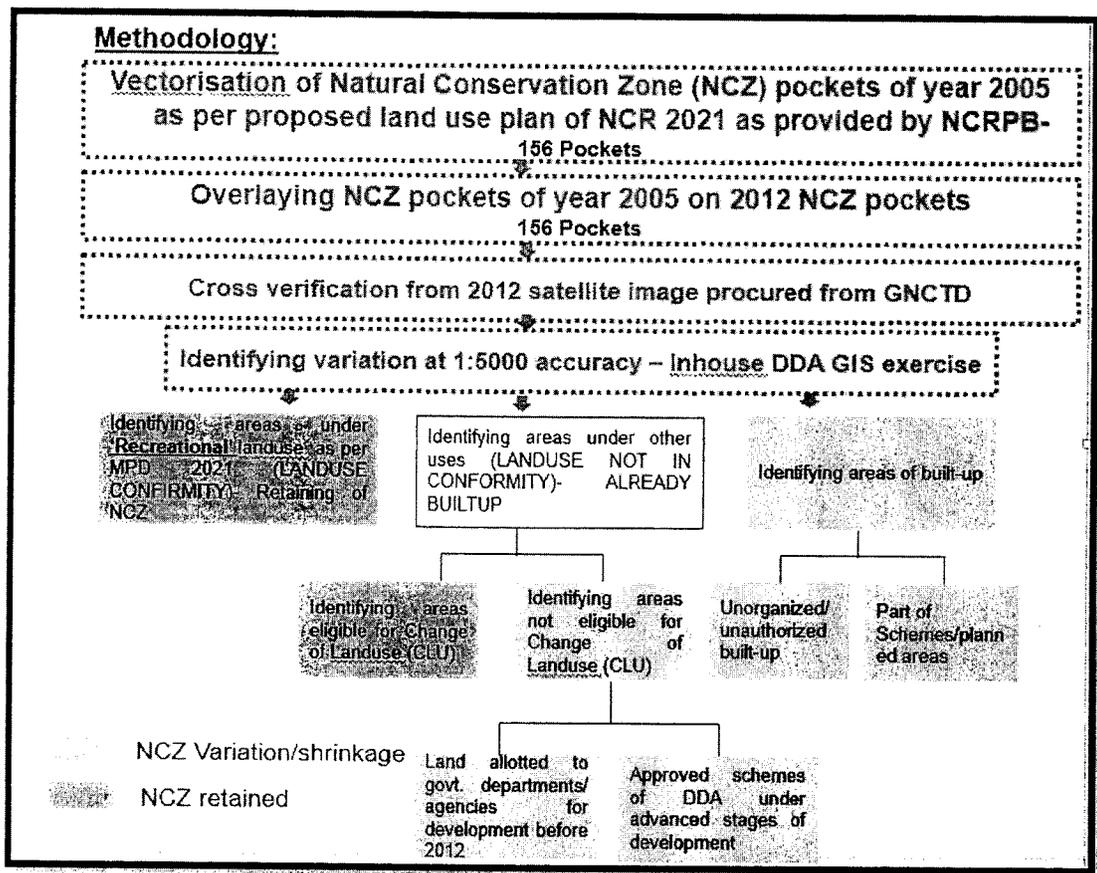
NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 -LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
116	105	O	RIVER	RIVER	16.53	RIVER BED
117	107	O	RIVER	RIVER	5.43	RIVER BED
118	108	O	RIVER	RIVER	12.47	RIVER BED
119	109	O	RIVER	RIVER	1.66	RIVER BED
120	119	O	RIVER	RIVER	10.58	RIVER BED
121	120	O	RIVER	RIVER	1.42	RIVER BED
122	121	O	RIVER	RIVER	0.8	RIVER BED
123	122	O	RIVER TRANSPORTATION	RIVER	1.57	
124	123	O	RIVER	RIVER RECREATIONAL	1.5	RIVER BED
125	124	O	RIVER	RIVER RECREATIONAL	6.7	
126	128	O	RIVER	RIVER RECREATIONAL	1.51	RIVER BED
127	129	O	RIVER	RIVER RECREATIONAL	0.51	RIVER BED
128	130	O	RIVER	RIVER RECREATIONAL	0.65	RIVER BED
129	131	O	RIVER	RIVER RECREATIONAL	0.48	RIVER BED
130	132	O	RIVER	RIVER TRANSPORTATION	1.15	RIVER BED
131	136	O	RECREATIONAL PUBLIC & SEMI PUBLIC	PUBLIC & SEMI PUBLIC RECREATIONAL	12.41	DISTRICT PARK CITY PARK, COMMUNITY PARK
132	137	O	RECREATIONAL	RECREATIONAL	1.16	DISTRICT PARK CITY PARK COMMUNITY PARK
133	138	O	RIVER	RIVER	19.95	RIVER BED
134	139	O	RIVER	RIVER	74.99	RIVER BED
135	154	O	RIVER	RIVER	0.58	RIVER BED
136	125	O & E	RIVER TRANSPORTATION	RIVER	6.23	DISTRICT PARK CITY PARK COMMUNITY PARK
137	127	O & E	RIVER	RIVER	2.1	RIVER BED
138	104	O & F	RIVER RESIDENTIAL TRANSPORTATION	RIVER TRANSPORTATION	15.54	RIVER BED
139	106	O & F	RIVER	RIVER	6.15	RIVER BED
140	13	P-I	RECREATIONALREATIONAL	RECREATIONAL,	50.23	CITY FOREST
141	14	P-I	AGRICULTURE/GREEN BELT UTILITY	AGRICULTURE/GRE EN BELT UTILITY	10.44	ELECTRICAL SUB STATION
142	15	P-I	INDUSTRIAL RECREATIONAL TRANSPORTATION	INDUSTRIAL COMMERCIAL RECREATIONAL TRANSPORTATION	16.58	
143	16	P-I	AGRICULTURE/GREEN BELT	AGRICULTURE/GRE EN BELT	39.54	
144	17	P-I	AGRICULTURE/GREEN BELT	AGRICULTURE/GRE EN BELT	47.46	
145	18	P-I	RESIDENTIAL PUBLIC & SEMI PUBLIC TRANSPORTATION	RESIDENTIAL PUBLIC & SEMI PUBLIC COMMERCIAL TRANSPORTATION	27.11	
146	20	P-I	PUBLIC & SEMI PUBLIC	PUBLIC & SEMI PUBLIC	3.8	

NATURAL CONSERVATION ZONES- REVISED REGIONAL PLAN (2012)						
S.NO	FID_NCZ	Zone Name	MPD 2021 - LAND USE	ZDP LAND USE	Area (Ha)	REMARKS
				TRANSPORTATION AGRICULTURE/GREEN BELT		
147	21	P-I	AGRICULTURE / GREEN BELT	AGRICULTURE / GREEN BELT	23.79	
148	151	P-I	RESIDENTIAL	RESIDENTIAL	3.89	WATER BODY
149	0	P-II	URBANISABLE AREA	RESIDENTIAL	1.23	
150	1	P-II	URBANISABLE AREA	RECREATIONAL	9.3	FOREST AREA
151	2	P-II	UTILITY	RECREATIONAL UTILITIES TRANSPORTATION	25.38	SEWERAGE TREATMENT PLANT
152	3	P-II	URBANISABLE AREA	RESIDENTIAL	11.54	
153	4	P-II	RESIDENTIALIDENTIAL	RESIDENTIAL TRANSPORTATION	15.25	
154	5	P-II	URBANISABLE AREA	RESIDENTIAL	1.62	
155	6	P-II	URBANISABLE AREA	RESIDENTIAL	0.72	
156	7	P-II	DRAIN RECREATIONAL TRANSPORTATION	DRAIN RECREATIONAL TRANSPORTATION	21.19	WATER BODY
NCZ AREA MARKED ON MPD- 2021 - AS PER REVISED REGIONAL PLAN -2021 (PROPOSED LAND USE MAP- 2012)					10668.37	

8. As a result of the ground truthing, It was observed that many of the sites identified at NCZ by NRSC fall on already built-up area and therefore it was communicated to NCRPB that it may not be possible for DDA to indicate all the 156 sites as NCZ. However, where ever possible available sites can be shown as "Recreational", under established hierarchy of green spaces in the MPD-2021. It was also communicated to NCRPB vide letter dated: 02/06/16 that wherever feasible both legally and physically as per site conditions, change of landuse of sites will be carried out by DDA as now most of the area has been transferred to local bodies and they are now the land owning agencies, therefore a request has to come from local bodies and they have to be involved for such demarcations and land use change.
9. As the Information relating to NCZ boundaries was not on vector/ digital format, Images provided by NCRPB are also not geo-referenced, digitized therefore tentative superimposition has been done on the MPD-2021 landuse map. It is further to state that MPD-2021 landuse map is also not on vector/digital format. Therefore, the accuracy of the extent of landuses falling inside the NCZ boundaries is questionable and cannot be provided with exact percentages. However, the same is tentatively earmarked in the consolidated report submitted by DDA for all the pockets w.r.t MPD & ZDPs as mentioned above and submitted to NCRPB in the year 2016.

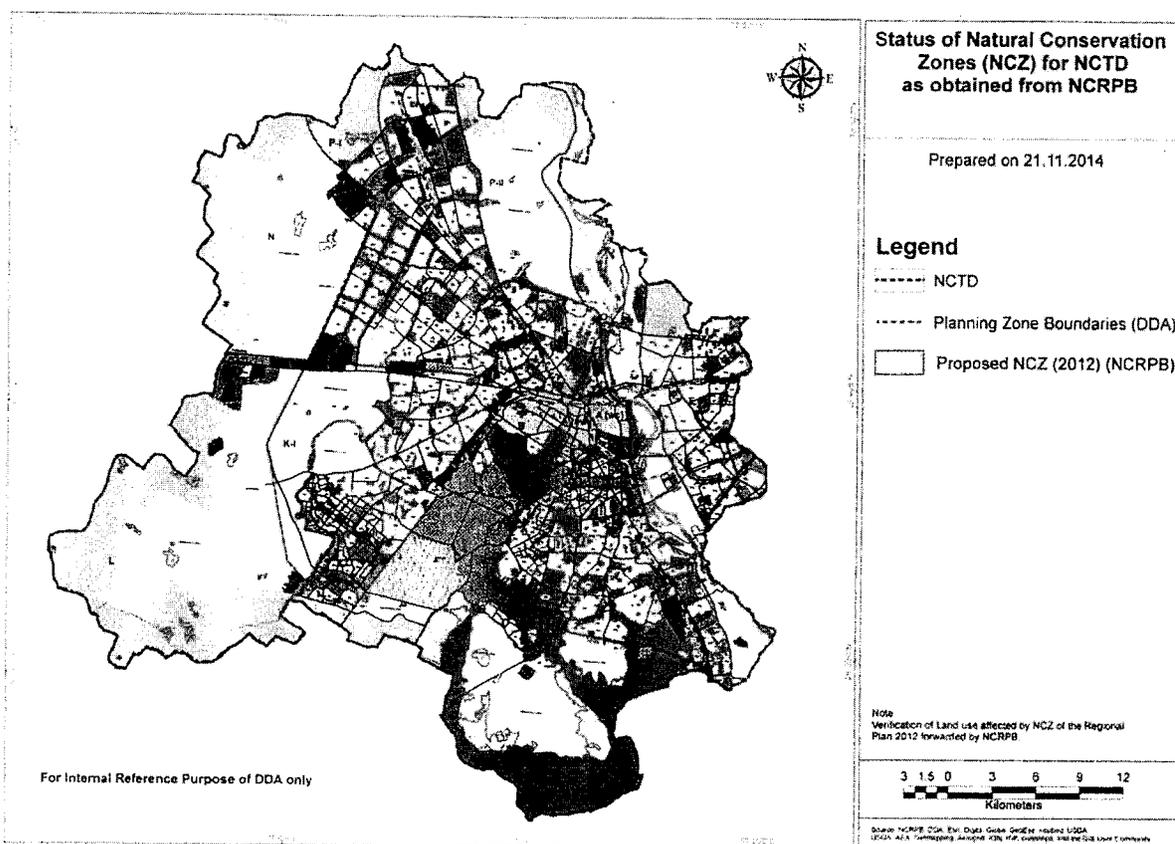
10. To ensure accuracy, it has been therefore considered very important to prepare the next MPD-2041 on GIS platform with all information in vector/digital format for which it has been clearly mentioned in the Memorandum of Understanding (MoU) signed between DDA and NIUA for developing a unified GIS based data platform for Delhi while preparing MPD-2041
11. With constraints mentioned in paras above, an exercise of revisiting the year 2016 ground truthing report has been done and an attempt has been made to find out the reasons of the shrinkage/variation in the Natural Conservation Zone in Delhi as identified by NCRPB and mentioned at para 5 above. This exercise has been done as per the directions of Secretary MoEF&CC given in the second meeting on 28/03/2019 in pursuance of order of Hon'ble NGT in OA No. 147 of 2014 (M.A.No. 436/2015 & M.A. No. 1071/2018) in the matter of Legal Aid Committee, NGT Bar Association Vs MoEF & CC.
12. It was decided in the meeting that all the state governments will provide status report for the shrinkage in Natural Conservation Zone (NCZ) in the NCR participating states to MoEF&CC. DDA was directed to analyse this shrinkage and forward to GNCTD for vetting and after validation onward submission to the Secretary, MoEF&CC for perusal.

13. **Methodology:**



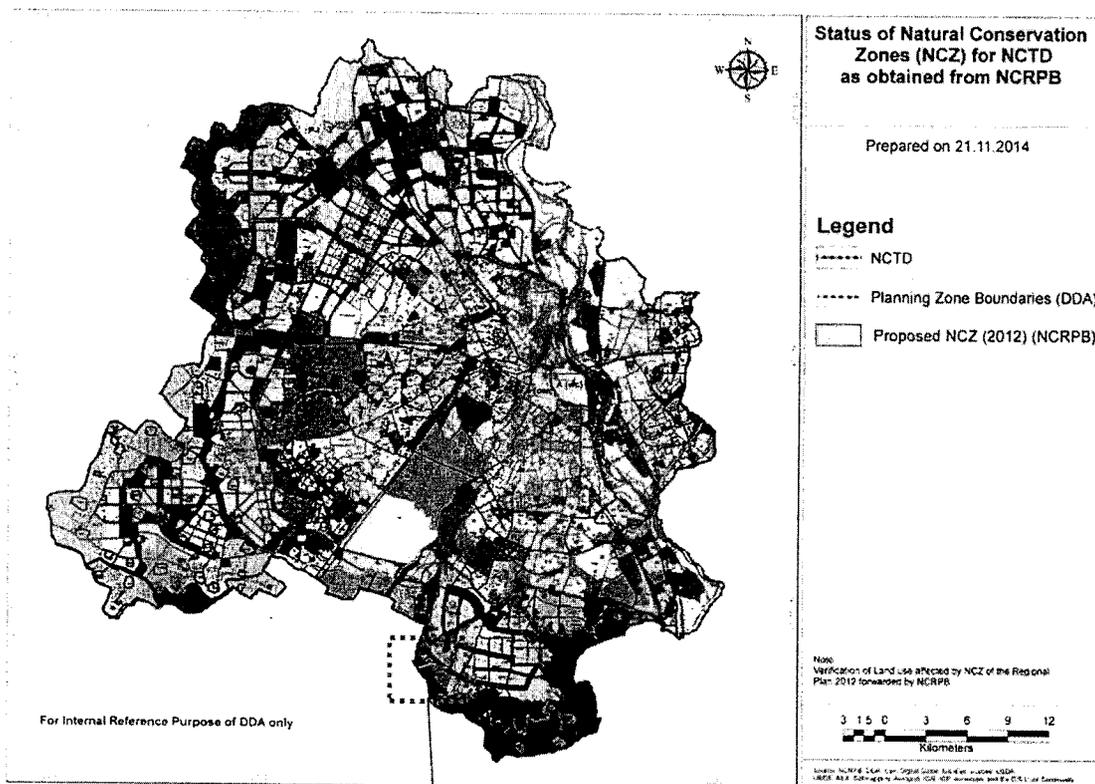
14. NCZ as per MPD 2021:

Natural Conservation Zone (NCZ) as a category of landuse is proposed on Land use maps of the Regional Plan-2021 as well as the revised Regional Plan – 2021 based on the NRSC satellite images. The NCZ comprises of major natural features identified as environmentally sensitive area such as Aravalli ranges, forest areas, rivers, lakes, water bodies and ground water recharging areas. As per Clause 4 of Chapter -17.0 Development Code of MPD -2021, NCZ can be categorized under 'Recreational' and 'Green belt/ and Water body' category. The MPD 2021 was notified in the year 2007, when NCZ was not a part of Master Plan.



15. NCZ as per Zonal Development Plans (ZDPs):

In DDA, all the Zonal Development Plans (ZDPs) of various planning zones were approved and notified on or before year 2010. While overlaying these approved ZDPs on the NCZs, it was observed that despite maximum precaution taken to preserve these environmentally sensitive areas, NCZs as delineated by NRSC and shared by NCRPB showed some variations.



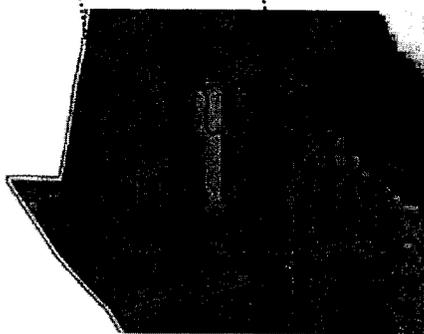
- 1. Growth up trees, forest & bushes
- 2. Defence area

**FID-NCZ: 114**  
**Area - \$0.99 Ha**  
**(approx.)**

- 1. Growth up trees, forest & bushes
- 2. Defence area

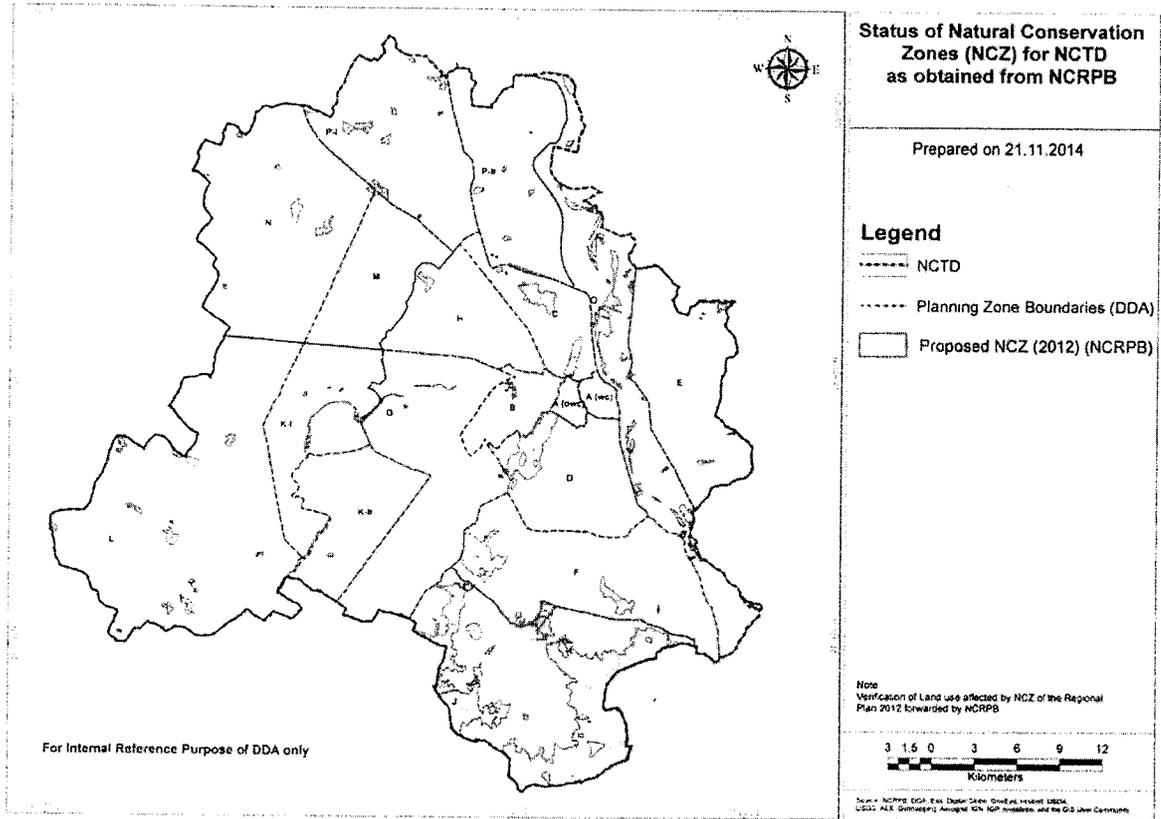


Satellite Image



ZDP of Zone - I

16. Location of all 156 NCZ pockets in Delhi :



17. Observations and Findings:

- a. Natural Conservation Zones (NCZ) as marked by NRSC and Supplied by NCRPB in the year 2012 when compared to 1999 satellite image showed variation (reduction/shrinking) of – 15 %. When analysed at DDA by inhouse vectorisation of the year 2005 and year 2012 data, it was observed that the figures shared by NRSC/NCRPB is not the same.

The exercise of analysing this variation showed following results:

Sr. No.	Zones of NCT Delhi	Total Area of Zones (in Ha.)	2005 (In Ha.)	2012 (In Ha.)	Area in Variation in Ha.	Area Variation in (%age)
1	E	21072.8	48.8	65.7	-16.9	-34.7
2	G	29913.4	6.3	55.1	-48.8	-779.4
3	F	27808.0	6575.9	6096.8	479.1	7.3
4	D	16739.6	822.2	745.2	77.0	9.4
5	A (WC)	1541.7	0.0	0.0	0.0	0.0
6	B	5717.7	54.2	33.8	20.4	37.7
7	A (OWC)	1343.6	0.0	0.0	0.0	0.0
8	H	13577.4	0.0	53.1	-53.1	0.0
9	P-I	23730.8	969.6	272.4	697.2	71.9
10	M	13812.7	281.3	17.8	263.5	93.7
11	K-I	15881.7	78.1	81.0	-2.9	-3.7
12	P-II	20032.8	322.0	86.2	235.8	73.2
13	O	24490.7	1308.3	951.5	356.9	27.3
14	K-II	14135.6	147.7	17.3	130.4	88.3
15	C	9561.2	413.6	434.2	-20.6	-5.0
16	N	34716.2	511.4	201.0	310.3	60.7
17	J	38475.8	1027.7	1169.0	-141.3	-13.7
18	L	54666.3	524.0	388.4	135.7	25.9
	<b>TOTAL</b>	367260.8	<b>13048.3</b>	<b>10668.4</b>	<b>2422.7</b>	<b>18.5</b>

b. As explained in para 8 & 9 of the report, the variation is attributed to the fact that the Information relating to NCZ boundaries was not on vector/ digital format, images provided by NCRPB are also not geo-referenced, digitized therefore tentative superimposition has been done on the MPD-2021 landuse map.. It is further to state that MPD-2021 landuse map is also not on vector/digital format. Therefore, the accuracy of the extent of landuses falling inside the NCZ boundaries is questionable and cannot be provided with exact percentages.

c. The Natural Conservation Zones (NCZ) as marked by NRSC and supplied by NCRPB in the year 2012 is not the only environmentally sensitive areas w.r.t Delhi. Large and small environmentally sensitive areas are spread across Delhi which are well incorporated in the Master Plan for Delhi 2021 under "Recreational" Landuse. Some of these missed out NCZ areas by NRSC those need conservation and preservations have to be verified by Forest Department, GNCTD and by other agencies looking after the ground water recharge areas and waterbodies, lakes etc in the state government. These departments are better placed to comment on the actual shrinkage if observed in forest land, water bodies, waste land and ground water recharge areas. Also all the concerned departments and ULB's have to be involved as DDA is not the implementing agency.

d. The variation is also due to built-up that came up in the NCZ areas which are unauthorised in nature and is to be seen and monitored by land owning agencies/urban local bodies as implementation of the plan is the prerogative of concerned departments of the state government.

e. The reason for this variation in Natural Conservation Zone areas as marked by NRSC and supplied by NCRPB could also be attributed to two factors, one being the discrepancy in the NCZs area consideration on the satellite imagery by NRSC and second that the proposal of NCZs was not there at the time of preparation and notification of ZDPs. The requisite revision of MPD and ZDPs under MPD 2041 preparation will ensure incorporation of possible NCZ areas as per ground realities along with other environmentally sensitive areas under the regular category of the landuse of Master Plan for Delhi.

f. DDA is also in the process of signing a MoU with Survey of India (Sol) for procuring latest satellite image based GIS basemap for Delhi (June 2018 vintage) for preparing its Master Plan for Delhi 2041. All the natural features including environmentally sensitive areas such as Aravalli ranges, forest areas, rivers, lakes, wet lands, water bodies and ground water recharging areas will be given utmost consideration in the master plan preparation process as it has been the

mandate of DDA for balanced development of the city. It is pertinent to mention that one of the major thrust of the Master Plan for Delhi 2041 will be 'Environment' and its allied sectors.

**18. Conclusion:**

The variation in Natural Conservations of Delhi and other information as mentioned in this report should be vetted, validated by GNCTD through ground truthing and subsequently be forwarded for perusal of MoEF&CC and thus perusal of NGT. Any addition/alteration in the number/area of environmentally sensitive areas for Delhi may also be highlighted to NRSC/NCRPB through this process which can counter the shrinkage figure shared by NRSC/NCRPB.

Delhi Development Authority (DDA) as a planning body can only facilitate in incorporating these environmentally sensitive areas while planning for the city and prescribe implementable policies/strategies to these areas through its master plan interventions for their conservation and upkeep. While planning also, DDA is dependent on the data/information available with various departments of GNCTD handling and maintaining records of these natural conservation areas.

-----XXX-----

ANNEXURE -R11  
IG FC <igf.akm@gmail.com>**Report wrt to the minutes of the 2 meeting held on 28.03.2019 in the matter of certain inconsistency between the Regional Plan of NCRPB and Sub-regional Plan of the constituent State- Reg.**

1 message

Jiju J.S &lt;jiju.ujij88@gmail.com&gt;

Fri, May 24, 2019 at 11:38 AM

To: ctcpup@gmail.com, nrcellup@gmail.com

Cc: igf.akm@gmail.com, Shrawan Verma &lt;shrawanverma1@gmail.com&gt;

Sir/Madam

I am directed to refer to this Ministry Minutes of the Second meeting issued vide letter no. 11-184/2016-FC dated 02.04.2019 regarding NCRPB. It was decided that all the four constituent states has to submit the report regarding the following points mentioned below :-

- a) What was the area under NCZ in the year of 1999 as per NRSC report?
  - b) What was the area under NCZ in the year of 2012 as per NRSC report?
  - c) Difference in area (Shrinkage) as per detail ground truthing by the States and reason for the same.
2. All the States were requested to submit the above mentioned report to this Ministry by 15.04.2019.
  3. Further the Secy, MoEF&CC has send a DO letter to the Chief Secy, Govt. Of UP requesting to submit the report at the earliest so that this Ministry may submit its reply to Hon'ble NGT. The report from your state is still awaited.
  5. The Minutes of the meeting issued and the DO letter is attached along this mail for your reference please.
  6. Since the matter has been listed on NGT on 27.05.2019 it is once again requested to submit the report by today.

--

--

Thanks &amp; Regards

Jiju J.S.

Technical Officer,

Forest Conservation Division,

Ministry of Environment, Forest and Climate Change.

Indira Paryavaran Bhawan, Jor Bag Road,

New Delhi-110003

email- jiju.ujij88@gmail.com &amp; jiju.jairaj@gov.in

Mob no.- 9458124382, 8937075322

Devendra Bhushan Gupta,.PDF

114K